

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

AT HYDERABAD

(12)

O.A. 718/97.

Dt. of Decision : 10-07-97-

M. Harinath

.. Applicant.

Vs

1. The Development Commissioner,
Small Scale Industries,
Nirman Bhavan, New Delhi-11.
2. The Director, SISI,
Balanagar, Hyderabad.

.. Respondents.

Counsel for the applicant

: Mr. V. Jagapathi

Counsel for the respondents

: Mr. V. Rajeswara Rao, Addl. CGSC.

CORAM:-

THE HON'BLE SHRI H. RAJENDRA PRASAD : MEMBER (ADMN.) *Q/1*

THE HON'BLE SHRI B. S. JAI PARAMESHWAR : MEMBER (JUDL.) *Te*
10/7

ORDER

(13)

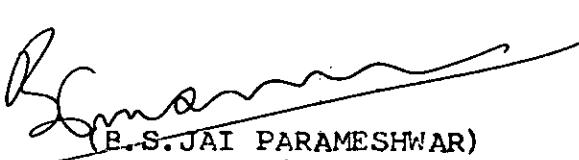
ORAL ORDER (PER HON'BLE SHRI H.RAJENDRA PRASAD : MEMBER (ADMN.)

Heard Mr.Velu for Mr.V.Jagapathi, learned counsel for the applicant, and Mr.V.Rajeswara Rao, learned counsel for the respondents.

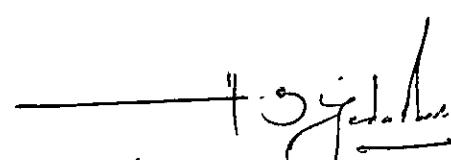
2. It is submitted by Mr.V.Rajeswara Rao that the competent authority to approve the appointment on compassionate grounds is the Development Commissioner, Small Scale Industries, New Delhi (R-1). It is further submitted that in the office of the Director, SISI, Hyderabad, ^a ~~are~~ total of 6 such applications, pending of which the present applicant is at Sl.No.4. It is, however, not clear whether the case of the applicant has been duly forwarded to R-1 for consideration/decision in the matter.

3. Under the circumstances it is considered just and expedient to direct the respondents to examine the case of the applicant in accordance with the relevant rules, arrive at a decision regarding request for compassionate appointment and communicate the same to him within 45 days from to-day. In case the applicant is found eligible for appointment, and if his case is approved but the actual appointment is likely to take some time for any reason, the applicant may be duly apprised of the same.

4. Thus, the OA is disposed of. No costs.

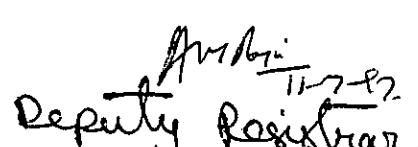

E.S.JAI PARAMESHWAR
MEMBER (JUDL.)

10.7.97


(H.RAJENDRA PRASAD
MEMBER (ADMN.)

Dated: The 10th July, 1998.
(Dictated in the OpenCourt)

spr


Deputy Registrar
11-7-98

22/7/97

COURT

TYPED BY

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COMPARED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE
VICE-CHAIRMAN

and

THE HON'BLE MR.H.RAJENDRA PRASAD:M(A)

The Hon'ble Mr. B. S. Jawaharlal N

Dated: 10-7-1997

ORDER/JUDGMENT

M.A./R.A./C.A.No.

in

O.A.No.

718/97

T.A.No.

(w.p.)

Admitted and Interim directions
Issued.

Allowed

Disposed of with directions

Dismissed.

Dismissed as withdrawn.

Dismissed for default.

Ordered/Rejected.

No order as to costs.

pvm

